

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. SAGAR INFRA RAIL INTERNATIONAL LIMITED**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	<b>Sagar Infra Rail International Limited</b>
2.	Date of incorporation of corporate debtor	03/03/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U23203TG2000PLC033782
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: B-67, APID Balanagar, Hyderabad, Telangana- 500037
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 08/08/2019 Date of Intimation to IRP: 14/08/2019
7.	Estimated date of closure of insolvency resolution process	03/02/2020 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vamsi Kambhammettu IBBI/IPA-001/IP-P00664/2017-2018/11141
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Rao & Rao Chartered Accountants, Plot No. 232, Level 1, Kavuri Hills Phase - 2, Jubilee Hills Post, Hyderabad - 500 033 <b>Email:</b> casrivamsi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Sumedha Management Solutions Private Limited, 309/1, 3 <sup>rd</sup> Floor, Krishna Plaza, Khairatabad, Hyderabad- 500004 <b>Email:</b> ip.sagarinfra@gmail.com
11.	Last date for submission of claims	22/08/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> <b>Address:</b> Sumedha Management Solutions Private Limited, 309/1, 3 <sup>rd</sup> Floor, Krishna Plaza, Khairatabad, Hyderabad- 500004 <b>Email:</b> ip.sagarinfra@gmail.com



K. S. S. Gini

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s. Sagar Infra Rail International Limited** on 08/08/2019 (Date of Intimation to IRP: 14/08/2019).

The creditors of **M/s. Sagar Infra Rail International Limited** are hereby called upon to submit their claims with proof on or before **22/08/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date and Place: 17/08/2019, Hyderabad



*K. S. S. G. Vamsi*  
Vamsi Kambhammettu  
Interim Resolution Professional